

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
483/252/ND/2020

IN THE MATTER OF:

M/s. Montage Distillers and Vintners Pvt. Ltd.

...APPELLANT

Vs.

ROC NCT Delhi & Haryana

..RESPONDENT

Section

Under Section 252

**Order delivered on 15.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**:Mr. Nikunj Huria, Advocate
:Mr. M. Yadubhushan Rao, AROC
:Mr. Ruchir Bhatia, Mr. Shlok
Chandra with Mr. Chandratanay
Chaube and Ms. Mansie Jain,
Advocates**

ORDER

Heard the submissions made by the counsel for the appellant as well as AROC and proxy counsel for the Income Tax Department. AROC and proxy counsel for the Income Tax Department are directed to file their reply before 23rd December. Post the matter to 23rd December, 2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**